



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष १, अंक ३०]

सोमवार, जून ८, २०१५/ज्येष्ठ १८, शके १९३७

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असाधारण क्रमांक ५७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2015 (Mah. Ord. IX of 2015), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,
Principal Secretary and R.L.A. to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2015 (Mah. Ord. IX of 2015), published under the authority of the Governor].

FINANCE DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 8th June 2015.

MAHARASHTRA ORDINANCE No. IX OF 2015.

AN ORDINANCE

further to amend the Maharashtra Contingency Fund Act.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act, for the purposes hereinafter appearing ;

XLVI of
1956.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2015.

Short title and commencement.

(2) It shall come into force at once.

(१)

Temporary
amendment of
section 2 of
XLVI of 1956.

2. During the period of operation of this Ordinance, the Maharashtra Contingency Fund Act shall have effect as if, in section XLVI of 2 thereof, for the words “ a sum of one hundred fifty crores of rupees ” 1956. the words “ a sum of one thousand one hundred twelve crores of rupees ” had been substituted.

STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (XLVI of 1956), is one hundred fifty crores of rupees.

2. National Agricultural Insurance Scheme is being implemented in the State. The Agriculture Insurance Company of India has approved the claims of farmers whose crops have been lost due to natural calamity and diseases, accordingly an amount of rupees 690.74 crores as a State share is to be paid to the Insurance company. The State Government has already provided the amount of rupees 60 crores to the Agricultural, Animal Husbandry, Dairy Development and Fisheries Department through Budgetary provision. There is urgent need of rupees 630.74 crores for the said purposes. Unseasonal rainfall and hailstorm in the month of February and March of 2015 has caused widespread damages to the crops in many parts of the State. The State Government has already provided an amount of rupees 200 crores to the Revenue and Forests Department through Budgetary provision for providing assistance and compensation to the affected persons. However, additional fund of rupees 281 crores is required for the said purposes. The fund of rupees 50 crores is required to be made available to the Water Conservation Department for *Jalyukta Shivar* Scheme. Besides this, the expenditure may have to be incurred on certain items of urgent and unforeseen nature. The nature of this expenditure is unforeseen, hence, the necessary budget provision is not available therefor. These items of expenditure would constitute "New Services" and, therefore, they are required to be brought to the notice of the State Legislature.

The ensuing session of the State Legislature is scheduled to commence on the 13th July 2015. Necessary orders for making available funds for the abovementioned purposes can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demand and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State Legislature. However, as the expenditure for these items is required to be incurred immediately, it has been decided to incur the expenditure by way of withdrawal of advances from the Contingency Fund.

3. The present corpus of the Contingency Fund is only rupees 150 crores. At present, the balance available is inadequate for meeting the expenditure on the above-mentioned items and for other unforeseen and immediate items of expenditure, which would be required to be met from the Contingency Fund. It is, therefore, considered expedient to temporarily increase the existing corpus by rupees 962 crores, to make the corpus of the Contingency Fund of rupees 1,112 crores, so as to meet the expenditure, as aforesaid.

4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act (XLVI of 1956), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 6th June 2015.

CH. VIDYASAGAR RAO,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

SITARAM KUNTE,
I/c. Additional Chief Secretary to Government.